

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/890/2021

This the 09th day of June 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Dr. Naresh Chander Sharma, Age 52 years, S/o Sh. Chuni Lal Sharma, R/o 162/3,
Shant Nagar, Disco Road, Janipur, Jammu.

.....Applicant

(Advocate:- Mr. Sudershan Sharma)

Versus

1. Union Territory of J&K through Financial Commissioner, Health & Medical Department, Civil Sectt., Jammu-180001.
2. Director, Health Services, Jammu-180001.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

The applicant was appointed as Medical Officer in the year 1987. It has been submitted by the applicant that he is suffering from ailment namely Lumber Disc Prolapse due to which he cannot perform heavy work, exertion or even travel. Keeping in view the serious health problems of the applicant, he filed an application dated 11.02.2020 before the Respondent No. 2 as well as before the Advisor to L.G. U.T. of J&K requesting for transfer/adjustment at a place near his house or not to dislocate him from his present place of posting i.e., CHC Akhnoor, so that the applicant would be in a position to perform his official duties without further aggravation of his medical ailments. However, vide Govt. Order No. 77-JK (HME) of 2021 dated 29.01.2021 issued by Respondent No. 1, the applicant has been transferred from his present place of posting i.e., CHC Akhnoor and has been posted at CHC Sunderbani ignoring his serious medical



ailment. The applicant preferred several representations to the respondents, however, no action has been taken by the respondents on the same. Hence, the present O.A.



2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to take a decision on the representation dated 12.05.2021 (Annexure No. A-VI to the O.A.) within a stipulated time frame.
3. I have heard Mr. Sudershan Sharma, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for the respondents and perused the records.
4. In view of the limited prayer made by the learned counsel for the applicant, the O.A. is disposed of with direction to the respondents to take a decision on the representation dated 12.05.2021 (Annexure No. A-VI to the O.A.) by passing a reasoned and speaking order within a period of seven days from today.
5. Learned D.A.G. will inform the respondents regarding the order passed today.
6. It is made clear that I have not entered into the merits of the case.
7. No order as to cost.

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun